

**Shri S. M. Banerjee:** What about Khulna?

**Shri Naldurgkar (Osmanabad):** Is it not a fact that all processions and meetings were banned, under the military rule, in Pakistan. If that is so, how is it that the processions were allowed to proceed? This point was not referred to in the Prime Minister's reply.

**Mr. Speaker:** In view of the statement made by the Prime Minister, it is unnecessary to pursue this matter further. I do not give my consent to the Adjournment Motion.

**Shri S. M. Banerjee:** What about Khulna, Sir?

**Mr. Speaker:** They will make enquiries.

12.17 hrs.

#### PAPERS LAID ON THE TABLE

##### REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) RULES.

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** I beg to lay on the Table a copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Rules, 1961 published in Notification No. G.S.R. 176 dated the 11th February, 1961 under sub-section (3) of Section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-2672/61].

##### PROCLAMATION ISSUED IN RESPECT OF STATE OF ORISSA AND ORDERS ISSUED UNDER HIGH COURT JUDGES (CONDI- TIONS OF SERVICE) ACT.

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table (i) a copy of the Proclamation issued by the President on the 25th February, 1961 under article 356 of the Constitution, in respect of the State of Orissa.

**[Shri Datar]**

under clause (3) of the said article. [Placed in Library. See No. LT-2673/61].

(ii) a copy of each of the following Orders, under sub-section (2) of Section 23A of the High Court Judges (Conditions of Service) Act, 1954:—

(i) The Assam High Court (Vacation) Order, 1960 published in Notification No. S.O. 3100 dated the 31st December, 1960.

(ii) The Orissa High Court (Vacation) Order, 1960 published in Notification No. S.O. 3101 dated the 31st December, 1960.

(iii) The Calcutta High Court (Vacation) Order, 1960 published in Notification No. S.O. 6 dated the 7th January, 1961.

(iv) The Mysore High Court (Vacation) Order, 1960 published in Notification No. S.O. 7 dated the 7th January, 1961. [Placed in Library. See No. LT-2674/61].

**Shri Chintamoni Panigrahi (Puri):** Shri Datar just now laid a copy of the proclamation issued by the President in respect of Orissa. I would like to bring to your notice the fact that the supplementary demands for grants for 1960-61 for the Orissa State Government could not be passed and therefore the salaries for the Government officers could not be given. Then again, the budget for 1961-62 has not been presented there. It has also to be passed here. The general budget of the Centre is going to be discussed here from the 7th onwards. So, I would like to know when the Orissa budget is going to be brought up here.

**Shri Datar:** All these questions are before the Government, and they are considering them.

**Shri Panigrahi:** Will those demands for grants pertaining to Orissa be

taken up before our general budget is taken up? Otherwise, there would not be enough time.

**Mr. Speaker:** The proclamation is an extraordinary affair. Those demands for grants will also be dealt with in the same way.

NOTIFICATIONS ISSUED UNDER COMPANIES ACT AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACTS AND BROCHURE ON PRESIDENTIAL AWARDS TO PUBLIC SECTOR UNDERTAKINGS

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table:

(i) A copy of each of the following Rules under sub-section (3) of Section 642 of the Companies Act, 1956:—

(a) The Companies (Appeals to the Central Government) Amendment Rules, 1961, published in Notification No. G.S.R. 93 dated the 21st January, 1961. [Placed in Library. See No. LT-2675/61].

(b) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1961, published in Notification No. G.S.R. 195 dated the 18th February, 1961. [Placed in Library. See No. LT-2676/61].

(ii) A copy of Notification No. G.S.R. 121 dated the 1st February, 1961 making certain further alterations in Schedule X of the Companies Act, 1956, under Sub-section (3) of Section 641 of the said Act. [Placed in Library. See No. LT-2677/61].

(iii) A copy of Notification No. S.O. 3 dated the 2nd January, 1961 issued under Section 15 of the Industries (Development and